

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**RP NO. 06 OF 2016 IN APPEAL NO. 184 OF 2013  
& IA NO. 451 OF 2016**

**Dated: 26<sup>th</sup> March, 2018**

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member  
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**Bhaskar Shrachi Alloys Ltd. .... Appellant(s)  
Vs.  
Central Electricity Regulatory Commission & Anr. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Rajiv Yadav

Counsel for the Respondent(s) : Mr. M.G. Ramachandran  
Ms. Anushree Bardhan  
Ms. Poorva Saigal  
Mr. Shubham Arya for R-2

**ORDER**

**IA NO. 451 OF 2016**

*(Appl. for condonation of delay in filing memo of parties)*

In this application, the applicant/appellant has prayed that delay in filing memo of parties may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing memo of parties. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing memo of parties is condoned and memo of parties is taken on record. Application is disposed of.

**RP No. 6 of 2016**

We have heard learned counsel for the parties.

***Order is Reserved.***

**(Justice N. K. Patil)  
Judicial Member**

*ts/mk*

**(I.J. Kapoor)  
Technical Member**